

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1018
ANSWERED ON:28.11.2006
NAMES OF STATES PREPARED SEZ ACT
Tripathy Shri Braja Kishore

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Union Government has issued any instructions/guidelines on setting up of SEZs to various State Governments;
- (b) if so, the details thereof;
- (c) the names of States so far prepared their own SEZ Act;
- (d) the number of States in which such Act is under process;
- (e) the number of cases in which violation of tax exemption/guidelines by these SEZs has been reported during 2005-06; and
- (f) the action taken by the Government to check violation of such tax exemptions/ guidelines?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

- (a)&(b): The State Governments have been advised that while acquiring land for SEZs, if perform a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ.
- (c): Uttar Pradesh, Madhya Pradesh, West Bengal, Gujarat and Tamilnadu have so far enacted their State SEZ Acts.
- (d): SEZ Bills from Andhra Pradesh and Maharashtra Government have been received.
- (e)&(f): 4 (four) cases of diversion of duty free goods had been reported during 2005-06. Their Letters of Approval have been cancelled.